

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 424

IA/3737/ND/2021, IA/5401/ND/2020,
IA/3510/ND/2020, IA/1091/ND/2023,
IA/5318/ND/2023, IA/5812/ND/2023,
IA/6150/ND/2023, IA/6217/ND/2023,
IA/6212/ND/2023 IN IB/1342/ND/2018

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Shree Ambica International Food Company Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 03.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **05.06.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**